

RAJASTHAN HIGH COURT, JODHPUR

STANDING ORDER

No. 11 /S.O./2012

Date: 21.11.2012

In supersession of all previous orders issued in this regard, all administrative business/ work relating to the Subordinate Courts in accordance with Rule 22 of the Rules of High Court of Judicature for Rajasthan, 1952 shall be disposed of by the Hon'ble Administrative Judge Mr. Justice N.K.Jain-I except the following matters :-

1. Matters mentioned in Rules 15 and 17 of the Rules of High Court of Judicature for Rajasthan, 1952;
2. Appointment, promotions and postings of Judicial Officers;
3. Representations against Adverse Remarks about Officers;
4. Matters, which require orders of the Chief Justice under financial rules;
5. Constitution & Jurisdiction of Courts;
6. Place(s) of sitting of Courts;
7. Conferment of Judicial powers;
8. Rules and Circulars (except in regard to routine matters);
9. Correspondence with Government involving question of principle and policy;
10. Policy matters which have to be addressed to the Government for the creation of Courts or posts;
11. All administrative work relating to the High Court.

The following matters shall also be placed before the Hon'ble Administrative Judge for disposal in addition to Rule 22 :-

1. Nomination of Officers for various training programmes;
2. Transfer of cases from one Court to another;
3. Grant of permission for various constructions like Bay Room, Water-huts in the premises of the Subordinate Courts;
4. Sending periodical returns and statements regarding judicial work pertaining to the High Court to the Government of India and Hon'ble Supreme Court of India;

5. Sending replies of Parliament and Assembly questions;
6. Considering proposals of inter district transfer of staff of subordinate courts either on mutual request or on request or on administrative ground and for making recommendation subject to final approval by the Chief Justice;
7. Leave matters of judicial officers (excluding officers on deputation);
8. Matter regarding grant of permission/keeping on record information, relating to acquisition/disposal of property.

However, if the Hon'ble Administrative Judge deems it proper that any of the aforesaid matters should be placed before Hon'ble the Chief Justice, then the same shall be placed before Hon'ble the Chief Justice accordingly for disposal.

NOTE: In view of the decision taken in the Chief Justices' Conference, the matters relating to Vigilance shall be placed before the Chief Justice.

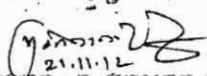
Sd/-
CHIEF JUSTICE

No.PA/RC/AJ/2001/1092

Date : 21.11.2012

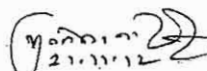
Copy forwarded to the following for information :-

1. the Registrar (Vigilance)/ (Admn.)/ (Rules)/ (Class.), Rajasthan High Court, Jodhpur.
2. the Registrar (Admn.), Rajasthan High Court Bench, Jaipur with the request to distribute the copies of this order to all the Hon'ble Judges sitting at Jaipur, through P.S. and all the Judicial Officers posted in the Registry at Jaipur Bench, Jaipur.
3. the Registrar (Vigilance)/ (Writs)/ (Class.)/ (Exam.), Rajasthan High Court Bench, Jaipur.
4. All Deputy Registrars, Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
5. All Assistant Registrars, Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
6. A.O.J.(Classification) (Web Site), Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.


21.11.12
REGISTRAR GENERAL

Copy also to :-

1. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice.
2. All Private Secretaries to Hon'ble Judges.


21.11.12
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